

REGISTRAR COURT. 2

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Civil Appeal No(s). 7167/2012

M/S THE INDURE P.LTD., GHAZIABAD

Appellant(s)

VERSUS

STATE OF U.P. & ANR

Respondent(s)

Date : 01/12/2014 This appeal was called on for hearing today.

For Appellant(s)

Ms. Rashmi Singh, Adv.

For Respondent(s)

Mr. Rajeev Dubey, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The office report is that the appellant and the respondents have failed to file the statement of case, although they were notified to do so by notice dated 31.7.2014 of the Registry. Order XIX Rule 32 of the Supreme Court Rules, 2013 provides that if the appellant does not file a statement of case within the time, as provided for in sub rule (1), it shall be presumed that the appellant has adopted the list of dates/synopsis containing chronology of events as filed at the time of presentation of petition for seeking special leave to appeal (SLP)/Appeal, as statement of case, and does not desire to file any further statement of case. The order further provides that if the respondent who has entered appearance does not file a statement of case within the time, as provided in Sub Rule(1) (i.e. 35 days) it shall be presumed that he does not desire to lodge the same. Therefore, in

view of the rule position cited above no further opportunity for filing the statement of case is warranted to be given to the parties. Viewed thus, the matter shall be processed for listing before the Hon'ble Court under the rules.

(M K HANJURA)

Registrar

MG